

- (i) (i) Review by the Government of working of the Madras Refineries Limited, Madras, for the year 1995-96.
- (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library, See No. LT-1163/96]
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas for the year 1996-97.

[Placed in Library, See No. LT-1164/96]

12.03 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**Fourth Report**

[English]

PROF. PREM SINGH CHANDUMAJRA (Patiala) : Sir, I beg to present the Fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.03¼ hrs.

**COMMITTEE ON PUBLIC UNDERTAKINGS**

**First, Second and Third Reports**

[English]

SHRI G. VENKAT SWAMY (Peddapalli) : Sir, I beg to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings:

- (1) First Report on Action Taken by Government on the recommendations contained in their Forty-Third Report (Tenth Lok Sabha) on Mazagon Dock Limited.
- (2) Second Report on Action Taken by Government on the recommendations contained in their Fifty-Fourth Report (Tenth Lok Sabha) on Rural Electrification Corporation Limited.
- (3) Third Report on Action Taken by Government on the recommendations contained in their

Fiftieth Report (Tenth Lok Sabha) on Power Finance Corporation Limited.

12.03¾ hrs.

**COMMITTEE ON GOVERNMENT ASSURANCES**

**First Report**

[English]

SHRI PABAN SINGH GHATOWAR (Dibrugarh) : Sir, I beg to present the First Report (Hindi and English versions) of the Committee on Government Assurances.

12.04 hrs.

**UTTAR PRADESH STATE LEGISLATURE  
(DELEGATION OF POWERS) BILL\***

[English]

MR. DEPUTY-SPEAKER : Shri Indrajit Gupta.

SHRI RAM NAIK (Mumbai North) : Sir, I have given a notice to oppose the introduction of the Bill which is listed as Item No. 13 of the List of Business ... (Interruptions)

SHRI PRAMOD MAHAJAN (Mumbai-North East) : But where is the Home Minister to introduce the Bill?

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : Mr. Deputy Speaker Sir, I have also objected to it.

[English]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : He is introducing the Bill in Rajya Sabha... (Interruptions) The Home Minister is in the Rajya Sabha. He is coming within two minutes.

[Translation]

MR. DEPUTY SPEAKER : You can ask other minister to introduce it.

[English]

SHRI RAM NAIK : The Minister must inform you... (Interruptions)

SHRI RAM VILAS PASWAN : This is only introduction. He is in the Rajya Sabha. He is coming just now.

MR. DEPUTY-SPEAKER : He is in the Rajya Sabha.

\* Published in the Gazette of India extraordinary, Part-II, Section-2 dated 18.12.96.

SHRI PRAMOD MAHAJAN : That cannot be an excuse...*(Interruptions)* This is a very important Bill which he would like to introduce in the House. But when the time comes for its introduction, everybody has gone out...*(Interruptions)*

SHRI RAM VILAS PASWAN : Sir, the Minister of State for the Home is present here. ...*(Interruptions)*

*[Translation]*

SHRI PRAMOD MAHAJAN (Mumbai-North-East) : You please adjourn the House and call the Minister from Rajya Sabha...*(Interruptions)*

*[English]*

MR. DEPUTY-SPEAKER : Please listen to him.

*[Translation]*

SHRI RAM VILAS PASWAN : If a minister has to introduce the Bill both in Rajya Sabha and Lok Sabha at the same time then, he can not be present in both the Houses simultaneously. There are two ministers in the Ministry of Home Affairs. The Home Minister is engaged in Rajya Sabha. The Minister of State of Home Affairs is present here. What is the objection if he wants to introduce the Bill. He is not the minister of any other department.

*[English]*

SHRI RAM NAIK : Mr. Deputy Speaker, Sir, now I want to oppose the introduction of the Bill. Let the Minister reply to it.

SHRI ANIL BASU (Arambagh) : Before the introduction how can he oppose it?

SHRI PRAMOD MAHAJAN : By giving a notice one can oppose it at the introduction level.

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws.

MR. DEPUTY-SPEAKER : Motion moved :

"That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws."

SHRI RAM NAIK : I have given the notice to oppose the Uttar Pradesh State Legislature (Delegation of Powers) Bill. For making laws we are trying to give authority to the President. So, according to the rules, I have given a notice saying that I want to oppose the Bill because it cannot be introduced without complying with certain formalities.

Now what is the issue? I am referring to the rules and to the Directions...*(Interruptions)*

MR. DEPUTY-SPEAKER : No side-talks, please.

SHRI RAM NAIK : I am also referring to the Kaul and Shukdher with regard to the introduction of a Bill. Rule 64 is relevant here. It pertains to the publications of a Bill in the gazette before the introduction. It says :

"The Speaker may, on request being made to him, order the publication of any Bill in the Gazette although no motion has been made for leave to introduce the Bill. In that case it shall not be necessary to move for leave to introduce the Bill and if the Bill is afterwards introduced, it shall not be necessary..."

So, if the Bill is not published in the Gazette what is to be done is the next alternative because this Bill has not been obviously published in the Gazette. When the Bill is not published in the Gazette and when the Minister wants to introduce it here, the Directions of the Speaker are very important.

I draw your attention to those Directions. Direction No. 19A is with regard to notice for leave to introduce Government Bills. It says :

"(1) A Minister desiring to move for leave to introduce a Bill shall give notice in writing of his intention to do so. (2) The period of notice of a motion for leave to introduce a Bill under this Direction shall be seven days, unless the Speaker allows the motion to be made at shorter notice."

This Bill is dated 12th December. So, definitely seven days' advance notice has not been given in accordance with the Direction. I do not know whether the Speaker has allowed him to introduce the Bill using his discretion. You might be better aware of this. But I am sure that neither such a notice nor the permission has been given because you are naturally trying to adhere to the rules. That is what is expected from the Chair also. When the seven days' notice has not been given in advance by the Minister.

SHRI P.C. THOMAS (Muvattupuzha) : I am on a point of order on this.

MR. DEPUTY-SPEAKER : Let him finish first.

SHRI P.C. THOMAS : At this stage the introduction of the Bill can be opposed only...*(Interruptions)*

SHRI PRAMOD MAHAJAN : He can make his submission later.

SHRI P.C. THOMAS : Please hear my point of order first, Sir.

MR. DEPUTY-SPEAKER : Under what rule?

SHRI P.C. THOMAS : I am referring to Rule 72 As per Rule 72, at this stage the introduction of the Bill can be opposed only on one or two grounds. The first ground

is that it is outside the legislative competence of this House and the second ground is that it is unconstitutional. Only on these two grounds the introduction of the Bill can be opposed at this stage. No other ground can be taken up now. If at all, the objections which are being raised are to be heard as a matter between the Speaker and the Government.

MR. DEPUTY-SPEAKER : Please sit down now. I have heard you. Let him complete.

SHRI P.C. THOMAS : I would request for your ruling.

MR. DEPUTY-SPEAKER : Only the Minister will have to reply. The Minister will reply to it.

(Interruptions)

SHRI RAM NAIK : It is for the Chair to give a ruling. He has to examine the point. The Minister has to reply and it is for the Chair to give a ruling...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : Let one person raise the point of order, you raise it later on. Let him complete it first. At least let him complete first.

(Interruptions)

[English]

SHRI P.C. THOMAS : I would like to say that the hon. Member, Shri Ram Naik - I have a great respect for him - very well knows this rule and knows whether he can oppose it on this point, as stated by him.

At this stage, I would submit that it would be a wrong precedent to allow the objection raised by Shri Ram Naik in this way because rule 72 clearly bars any objection at this stage. It could be allowed only on the point of the legislative competence of the House. My hon. friend, Shri Ram Naik has not raised that objection at all. I would like to submit that under rule 72 this objection could not be raised. Therefore, I would humbly pray for a ruling of the Chair on this point of order first.

SHRI RAM NAIK : On this point of order, I would submit this. I am not at all challenging the Bill on the basis of the Constitution.

I am opposing it because the rules which are to be followed while introducing a Bill have not been followed. I am objecting only on that point.

Now, I am coming to the Direction by Speaker which deals with prior circulation of Bills for introduction. It says :

"No Bill shall be included for introduction in the List of Business...

(Interruptions)

MR. DEPUTY SPEAKER : O.K., you have already had your say.

[English]

(Interruptions)

SHRI RAM NAIK : Sir, direction 198 says :

"No Bill shall be included for introduction in the list of business for a day until after copies thereof have been made available for the use of Members for at least two days before the day on which the Bill is proposed to be introduced."

This is the point that I am raising. This Bill has been circulated only yesterday. So, this Bill cannot be introduced.

But there is another provision. I am drawing your attention to that provision also. That provision is very important and 'it shall not be included', it says :

"Provided further that in other cases where the Minister desires that the Bill may be introduced earlier than two days after the circulation of copies or even without prior circulation, he shall give full reasons in a memorandum for the consideration of the Speaker explaining as to why the Bill is sought to be introduced without making available to Members copies thereof in advance, and if the Speaker gives permission, the Bill shall be included in the list of business for the day on which the Bill is proposed to be introduced."

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): The Speaker's permission is there.

MR. DEPUTY-SPEAKER : Please, let him conclude.

SHRI RAM NAIK : The provision says that he shall give full reasons. What are the reasons which are given in this memorandum?

SHRI SRIKANTA JENA : That is precisely the business of the Speaker.

SHRI RAM NAIK : I am arguing with the Chair; I am not arguing with you.

Sir, what does this memorandum say? It says, 'There is an Ordinance pertaining to Uttar Pradesh which is required to be replaced by an Act on or before 1.1.1997'. Everybody knows that. But the memorandum does not say which Ordinance has to be replaced. Nothing has been said in the memorandum. And, finally the memorandum says: 'It is requested that direction 198 of the Directions of the Speaker may kindly be relaxed in respect of Uttar Pradesh State (Delegation of Powers) Bill in order to permit the Bill being introduced'. So, no reason has been given as to why the Government wants a relaxation. If the relaxation has been given, I appeal to you that I oppose the introduction.

This Government is so lethargic that they do not observe the propriety of what is being done. They say that they do not want a BJP Government to be formed in Uttar Pradesh.

But at the same time, they can bring at least a Bill well in time. The Bill has not been brought in time and it has not been circulated in time. That is why I am opposing this. This cannot be called a reason. At this point, we cannot allow the House to be taken for a ride by this inefficient Government. The rules are there and they have to be followed. On the point of rule, I pray that this Bill should not be allowed to be passed.

[Translation]

MR. DEPUTY-SPEAKER : There are two questions here. First, the Home Minister is not present here. He is engaged in the other House. It has been said from here that minister of state is present here. At a times, a minister can be present in one House only. Now the Home Minister has arrived. Secondly, it is not known whether or not the Speaker has accorded the relaxation. I want to inform the House that he has already accorded the relaxation.

(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE (Bolpur) : He cannot question the Speaker's decision...(Interruptions)

SHRI P.C. THOMAS : Rule 72 is very clear. His objection cannot be taken or sustained at this stage. The Speaker has already permitted this. Now, whether the action of the Speaker is correct or not is not to be discussed in the House. That cannot be discussed. That would be improper...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, even when the Minister of Home was not present, the Minister of State was present. That is the first point. The second point is that the ruling has to be given not by the Minister but by the Chair. So, the ruling to the effect whether the Bill can be introduced or not should be given by the Chair and not by the Minister. Therefore, the question of competence and the level of Minister is not relevant at all. That is my submission.

[Translation]

MR. DEPUTY-SPEAKER : I have already stated that the Minister of State is already present here, Mr. Speaker, has already accorded the relaxation. You are saying nothing new.

[English]

SHRI NIRMAL KANTI CHATTERJEE : Since you have said that the Cabinet Minister was not here and he has come now, I am making this point...(Interruptions) Even if there is any objection, the ruling to the effect

whether it is constitutionally valid or not has to come from the Chair. The Minister has nothing to do with it...(Interruptions)

SHRI RAM NAIK : Sir, though I am not satisfied with the ruling, I will have to abide by it. I am not going to behave like those persons, those Ministers who do not follow the rules. I know the rules...(Interruptions) That is why when you gave the ruling, I said I will have to abide by it...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : This should be expunged...(Interruptions)

SHRI RAM NAIK : What is there to be expunged?...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : The words 'those persons' should be expunged...(Interruptions)

SHRI RAM NAIK : I withdraw those words. Please substitute it with 'hon. Members and hon. Ministers'.

Sir, I can only appeal to you that in future such relaxations should not be given to this incompetent Government...(Interruptions)

SHRI SOMNATH CHATTERJEE : Sir, this is very unfortunate. Shri Ram Naik is not a back bencher. He is a front bencher trying to replace Vajpayee...

MR. DEPUTY-SPEAKER : Back benches are also respectable Members.

(Interruptions)

SHRI SOMNATH CHATTERJEE : Certainly, all of them are respectable.

In spite of the self-opinionated view of Shri Ram Naik, what he is trying to do is to challenge the ruling of the Speaker...(Interruptions) He is implicitly trying to challenge the ruling of the chair...(Interruptions)

MR. DEPUTY-SPEAKER : Please sit down.

(Interruptions)

MR. DEPUTY-SPEAKER : Please listen to me.

(Interruptions)

MR. DEPUTY-SPEAKER : Let me say a few words.

(Interruptions)

MR. DEPUTY-SPEAKER : Will you please listen to me?

(Interruptions)

MR. DEPUTY-SPEAKER : Madam Rita Verma ji, will you please listen to me?

(Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : I would like to tell Hon'ble Shri Chatterjee Saheb that on his insistence he has withdrawn his words. However it is not proper to say

that he is not a back-bencher. Back-benchers, too, are hon'ble Members...*(Interruptions)*

*(English)*

SHRI SOMNATH CHATTERJEE : It is very unfortunate. What I said is, Shri Ram Naik, because of his long experience, is not a back bencher...*(Interruptions)*

MR. DEPUTY-SPEAKER : He is competent enough to do that. He will defend himself.

*(Interruptions)*

SHRI SOMNATH CHATTERJEE : But he is occupying a front bench. That is all I wanted to say...*(Interruptions)*

DR. MURLI MANOHAR JOSHI (Allahabad) : I would request Shri Chatterjee to stand up and say that he withdraws it...*(Interruptions)*

SHRI SOMNATH CHATTERJEE : Why? ...*(Interruptions)*

DR. MURLI MANOHAR JOSHI : You are saying that he is not a back bencher as if being a back bencher is not good...*(Interruptions)*

SHRI SOMNATH CHATTERJEE : If what I said has any unintentional effect, then I withdraw it...*(Interruptions)*

MR. DEPUTY-SPEAKER : He has withdrawn it. So, the matter has ended now.

*(Interruptions)*

SHRI SYED MASUDAL HOSSAIN (Murshidabad) : Hon'ble Former Speaker of this very House often used to say that there is no time for back-benchers that day. He used to repeat these words quite often. Therefore, there is a precedent to call back-benchers ...*(Interruptions)*

*(English)*

MR. DEPUTY-SPEAKER : What is the issue now? He has withdrawn and the matter has ended there.

*(Interruptions)*

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws."

Those in favour will please say 'Aye.'

SEVERAL HON. MEMBERS : 'Aye.'

MR. DEPUTY-SPEAKER : Those against will please say 'No.'

SOME HON. MEMBERS : 'No.'

MR. DEPUTY-SPEAKER : I think the 'Ayes' have it. The 'Ayes' have it.

SOME HON. MEMBERS : The 'Noes' have it.

MR. DEPUTY-SPEAKER : Do you want division?

SOME HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : Let the lobbies be cleared—

Now, the Lobbies have been cleared.

Before the division starts, every Members should occupy his or her own seat and operate the system from that seat only.

A Member has to press two buttons simultaneously for casting his or her vote.

One of the buttons to be pressed is on the railing of the bench in front of the Member. It is called the vote initiation switch.

A Member has also to press one of the three push buttons in front of his or her seat (green (A) for 'yes', red (N) for 'noes' and yellow (O) for 'abstain') according to his or her choice.

The vote initiation switch and one of the three push buttons are to be pressed simultaneously for a duration of ten seconds which is indicated in two ways. First, by a count-down on the total result display board, that is, 10,9,8...0. Second, the period between sounding of two audio-alarms.

The actual process of division starts with the first audio-alarm. A Member should press the buttons only after the first audio-alarm is heard. After the expiry of ten seconds, the audio-alarm sounds for the second time, when the two buttons being pressed should be released.

*(Interruptions)*

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws."

*The Lok Sabha divided :*

Division No. 1

12.30 hrs.

**Aye**

Agarwal, Shri Jai Prakash  
Ahmed, Shri M. Kamaluddin  
Ajay Kumar, Shri S.  
Alagiri, Shri Samy. V.  
Antulay, Shri Abdul Rehman  
Anwar, Shri Tariq  
Baku, Shri T.R.  
Banerjee, Shri G.M.  
Banerjee, Kumari Mamata

Barman, Shri Ranen  
 Barq, Shri Shafiqur Rahman  
 Basu, Shri Anil  
 Basu, Shri Chitta  
 Bauri, Smt. Sandhya  
 Baxia, Shri Joachim  
 Begum Noor Bano  
 Bhagora, Shri Tarachand  
 Bhagwati Devi, Shrimati  
 Bhoi, Dr. Kripasindhu  
 Biswal, Shri Ranjib  
 Budania, Shri Narendra  
 Chacko, Shri P.C.  
 Chatterjee, Shri Nirmal Kanti  
 Chaudhary, Shrimati Nisha A.  
 Chavan, Shri Prithviraj D.  
 Chennithala, Shri Ramesh  
 Choudhury, Shri Badai  
 Damor, Shri Somjibhai  
 Das, Shri Bhakta Charan  
 Das, Prof. Jitendra Nath  
 Dasmunsi, Shri P.R.  
 Dennis, Shri N.  
 Farook, Shri M.O.H.  
 Giri, Shri Sudhir  
 Hazarika, Shri Iswar Prasanna  
 Islam, Shri Nurul  
 Jos, Shri A.C.  
 Kandasamy, Shri K.  
 Karma, Shri Mahendra  
 Khan, Shri Sunil  
 Kodikunnil, Shri Suresh  
 Kurien, Prof. P.J.  
 Lahiri, Shri Samik  
 Magani, Shri Gulam Mohd. Mir  
 Mahato, Shri Bir Singh  
 Meena, Shri Bheru Lai  
 Meena, Shrimati Usha  
 Meghe, Shri Datta  
 Mehta, Prof. Ajit Kumar  
 Meti, Shri H.Y.  
 Misra, Shri Pinaki

Mukharjee, Shri Subrata  
 Muniyappa, Shri K.H.  
 Murmu, Shri Rup Chand  
 Namgyal, Shri P.  
 Nandi, Shri Yellalah  
 Netam, Shrimati Chhabila Arvind  
 Pal, Dr. Debi Prosad  
 Panabaka, Shrimati Lakehmi  
 Panigrahi, Shri Sriballav  
 Paswan, Shri Ram Vilas  
 Patel, Shri Jang Bahadur Singh  
 Patil, Shri B.R.  
 Patnaik, Shri Biju  
 Pattanayak, Shri Sarat  
 Pilot, Shri Rajaah  
 Premchandran, Shri N.K.  
 Raghavan, Shri V.V.  
 Rajesh Ranjan *aka* Pappu Yadav, Shri  
 Ram Babu, Shri A.G.S.  
 Ramana, Shri L.  
 Ramanathan, Shri M.  
 Ray, Shri Balai Chandra  
 Reddy, Shri K. Vijaya Bhaskara  
 Reddy, Dr. T. Subbarami  
 Reddy, Dr. Y.S. Raja Sakhara  
 Riyan, Shri Baju Ban  
 Roy Pradhan, Shri Amar  
 Sahu, Shri A.C.  
 Sardar, Shri Madhaba  
 Scindia, Shri Madhavrao  
 Selja, Kumari  
 Shakya, Shri Ram Singh  
 Silvera, Dr. C.  
 Sudheeran, Shri V.M.  
 Sultanpuri, Shri K.D.  
 Swell, Shri G.G.  
 Thammineni, Shri Veerabhadram  
 Thomas, Shri P.C.  
 Tiriya, Kumari Sushila  
 Topdar, Shri Tarit Baran  
 Upendra, Shri P.  
 Venkateswarlu, Prof. Ummareddy



9. Shri Chandra Deo Prasad Verma
10. Shri Ayyanna Patrudu
11. Shri Sukdeo Paswan
12. Shri Nawal Kishore Rai
13. Shri Sydaiah Kota
14. Shri Lal Babu Yadav
15. Shri Pitamber Paswan
16. Dr. M. Jagannath
17. Shri Virendra Kumar Singh
18. Shri B.L. Shankar
19. Shri P. Kodandaramaiah
20. Shri N.S.V. Chitthan
21. Shri Krishna
22. Shri A. Siddaraju
23. Shri K. Kandasamy
24. Shri P. Theertharaman
25. Smt. Ratnamala D Savanoor
26. Shri Shivanand Hemappa Kougalggi
27. Shrimati Sarada Tadiparthi
28. Shri Anchal Das
29. Shri Somnath Chatterjee
30. Smt. Geeta Mukherjee
31. Shri Hannan Mollah
32. Shri Sanat Kumar Mandal
33. Shri Syed Masudai Hossain
34. Shri D. Venugopal
35. Shri V.P. Sharmuga Sundaram
36. Shri Sode Ramaiah
37. Shri Keshab Mahanta
38. Shri Haradhan Roy
39. Shri P.N. Siva
40. Shri Pratap Singh
41. Shri Tilak Raj Singh
42. Dr. K.P. Ramalingam
43. Shri V. Ganesan
44. Shri P. Sharmugam
45. Shri R. Gnanaguruswamy
46. Shri Mukhtar Anas
47. Shri Shatrughan Prasad Singh
48. Smt. Subhawati Devi
49. Shri Harivanah Sahay
50. Shri S.P. Udayappan

51. Shri Ajay Chakraborty
52. Shri Ajay Kumar
53. Shri Pramothas Mukherjee
54. Shri Bhupinder Singh Hooda
55. Shri Sandipan Thorat
56. Shri Kallappa Awade
57. Shri Bhuma Nagi Reddy
58. Shri Mohammad Idris Ali
59. Shri Chitturi Ravindra
60. Shri Madan Patil
61. Shri V. Pradeep Dev
62. Shri Giridhar Gamang
63. Shri Kalp Nath Rai
64. Dr. Girija Vyas
65. Shri Paban Singh Ghatowar
66. Kumari Frida Topno
67. Shri Ishwarbhai Khodabhai Chavada
68. Shri Chhitubhai
69. Shri Udaysingrao Gaikwad
70. Shri Sat Mahajan
71. Dr. Atmacharan Raddy
72. Shri Th. Chaoba Singh
73. Shri Lakshman Singh
74. Shri Venkataraman Reddy
75. Shri S. Bangarappa

#### Noes

1. Smt. Maneka Gandhi
2. Shri Prem Singh Chandumajra
3. Shri Surender Singh
4. Shri O.P. Jindal
5. Shrimati Purnima Verma
6. Dr. Ramesh Chand Tomar
7. Shri Rajiv Pratap Rudy
8. Shri Dhirandra Agarwal
9. Dr. Ramvilas Vedanti
10. Shri Prabhu Dayal Katheria
11. Shri Sureah R. Jadhav
12. Shri Munnal Lal
13. Shri Aahok Pradhan
14. Shri Narayan Athawaley
15. Shri Thawar Chand Gahlot
16. Dr. Ramkrishna Kuamaria

17. Shri Shivraj Singh
18. Shri Rajaram P. Godase
19. Shri Mahavir Vishwakarma
20. Shri Uttamal Singh Pawar
21. Shri M.K. Annasaheb Petli
22. Shri Manharan Lal Pandey
23. Shri Aahok Sharma
24. Shri Ravinder Kumar Panday
25. Shri Braj Mohan Ram
26. Shri Vijay Annaji Mude
27. Shri Namdao Diwathe
28. Shri Aahok Argal
29. Shri Virendra Kumar
30. Shri Manoj Kumar Sinha
31. Shri Madhukar Sarpotdar
32. Prof. Rana Singh Rawat
33. Prof. Rita Verma
34. Prof. Chaman Lal Gupta
35. Shri Ram Nagina Mishra
36. Dr. G.R. Sarode
37. Shri Rajendra Singh G. Rana
38. Shri Chandresh Patel
39. Shri Vinay Katiyar
40. Dr. Mahadeepak Singh Shakya
41. Shri Rajabhai Thakre
42. Shri Kishan Lal Dilar
43. Shri Bhanu Pratap Singh
44. Shri Jayant Chauhan
45. Dr. Vallabh Bhai Kathiria
46. Shri Ram Shakal
47. Shri Nakli Singh
48. Dr. Amrit Lal Bharti
49. Shri Shri-Ram Chauhan
50. Shri Padmaen Chaudhary

*The motion was adapted.*

MR. DEPUTY SPEAKER : The Minister may now introduce the Bill.

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : I introduce \*\* the Bill.

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\*\* Introduced with the recommendation of the President.

[English]

MR. DEPUTY SPEAKER : Now, Shri Surjit Singh Barnala will speak.

[Translation]

DR. MURLI MANOHAR JOSHI (Allahabad) : Mr. Deputy Speaker, Sir, I raised a question. In that context, I would like to say that the manner in which the Government has imported wheat, smells foul. It would not only affect the growers but also the consumers and the Government and also the amount involved. You just cast a glance at today's newspapers. It says :

[English]

"Government bungling led to wheat crisis"

[Translation]

Mr. Deputy Speaker Sir, where is the Hon'ble Food Minister heading for?...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : (South Delhi) : Hon'ble Minister Sir, this question relates to your Ministry.

DR. MURLI MANOHAR JOSHI : This is an open bungling. You say that we shall import wheat and the standing committees of the Food Ministry say that there is no need of wheat import. I read out for you from today's "Indian Express".

[English]

"The Government's decision to hurriedly import 2 million tonnes of wheat has erected a flutter in the Food Ministry with officials pointing out that according to current estimates, stocks for P.D.S. stands at 8.4 million tonnes, enough last until May, 1997."

[Translation]

If we have got enough foodgrains stock until May, 1997 then, what is need for this import. The manner in which the import is being carried out, is horrible...*(Interruptions)* Adjournment Motion Comes first. Shri Barnala ji would also speak. However, why are you feeling uncomfortable? Shri Barnala ji has given me the opportunity...*(Interruptions)*. The Government has not yet made it clear as to with which company he has signed the agreement, at which place and at what rates. I fear that on the basis of what has published in the newspapers and the rates at international level, after the Sugar Scam, it is going to be another Scam, so to say wheat Scam. The manner in which the Government made the imports of Sugar at an inappropriate time, similarly today wheat import is being carried out at an inappropriate time and at an unrealised rates ...*(Interruptions)*